

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 589 of 2002
(O.A. 1020 of 1997)

Date of Order : 15.3.2004.

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member
Hon'ble Mr. N. D. Dayal, Administrative Member

RABINDRA NARAYAN SINGH

VS.

UNION OF INDIA AND ORS. (C. B& E.C.)

For the Applicant : Mr. P. Chatterjee, counsel

For the Respondents : Mr. M. S. Banerjee, counsel

ORDER

MR. NITYANANDA PRUSTY, JM:

Heard Mr. P. Chatterjee, 1d. counsel for the applicant and Mr. M. S. Banerjee, 1d. counsel for the official respondents.

2. On hearing 1d. counsel for both the parties, prayer for amendment, as has been prayed for by the applicant, is allowed. The M.A. is accordingly disposed of. However there shall be no order as to costs.
3. The applicant is directed to carry out the amendment and file amended O.A. within a period of 15 days. Reply to the amended O.A. be filed within a period of 03 weeks and rejoinder to the reply, if any, be filed within 02 weeks thereafter. Let the O.A. be listed for hearing on 23.06.2004.



MEMBER (A)



MEMBER (J)